Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting No.15/AM 16 due for 30.07.2015

The meeting No.15/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 30.07.2015 and actually held on 06.08.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT.

The following officers were present:-

| SNo | Name of the representatives and their designation | Department |
|-----|---|-------------------|
| | Shri B.B. Bharti, Joint Commissioner | TC Office, Mumbai |
| | Shri V.K. Kohali, Director | TC office, Noida |
| 3. | Shri K.C. Meena, DDG | DGFT |
| 4. | Shri Barinder Singh, Assistant Director | DC(MSME) |
| 5. | Shri Nandlal , Consultant | DIPP |
| 6. | Shri Ratan Lal Meena, FTDO | DGFT |

At the outset the Minutes of NC-V Meetings No.13/AM-16 dated 02.07.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.15/AM-16 dated 30.07.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 15/84-ALC3/2015 MEETING DATE : 30.07.2015

| | ALC3/2015 | MASTURLAL | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|---|-----------|------------------------------------|---|-----------------------|
| 1 | | RLA File :07/24/040/00372/AM14/ | Lic.No/Date:0710101539 23.01.2014 | Defer Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 27.08.2015.

| | INDUSTRIES LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|-------------------------|----------------|---|---------------------|
| HQ File | ICLIATIO | Lic.No/Date:0510385549 | Defer |
| 2:01/84/050/00068/AM15/ | | 02.05.2014 | Date:27.08.,2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Vijender Singh, Manager (Commercial) and Technical person of the firm appeared before the committee. Since the Committee was not satisfied with the documents and presentation given by the representative of the firm. Therefore, Committee decided to ask the firm to justify the





higher wastage required in this case. Hence case stand deferred for re-listing on 27.08.2015.

| Case No.:8/21/84- ALC3/2014 | TEXTILE MILLS LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|--------------------------------|-------------------|---|------------------|
| HQ File | 1111111111 | Lic.No/Date:3510044530 | Defer |
| :01/84/050/00170/AM15/ | | 06.08.2014 | Date:13.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter was issued by DC (MSME) vide their letter dated 19.02.2015. But reply is still being awaited. Therefore, it was decided to grant PH to the firm for 13.08.2015.

| | THEOTHER BILLIANS | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|-----------------------------------|-------------------|---|----------------------|
| HQ File :01/84/050/00263/AM15/ | 100.11.11 | Lic.No/Date:5610004370 11.08.2014 | Defer Date:27.082015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from D/o C&PC are still awaited. It was therefore decided to remind them. Hence case stand deferred for re-listing on 27.08.2015.

| | II (IDII I DII) II I DE | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|-----------|-------------------------|---|------------------|
| TIQ I IIC | RLA File | Lic.No.Date:0310789096 | Defer |
| | :03/95/040/00500/AM15/ | 12.09.2014 | Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Rakesh P. Dhoundiyal, Deputy General Manager alongwith Technical person of the firm appeared before the committee. The representatives of the firm explained the case in detail. After hearing the Committee asked the representatives of the firm to show the documents, like production sheet, export sheet etc certified by Charted Accountant, for justification of higher wastage required by the firm. Hence case stand deferred for re-listing on 27.08.2015.

| Case No.:21/29/84- ALC3/2014 | Party Name: WELSPUN INDIA LIMITED | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|---------------------------------|-----------------------------------|---|------------------|
| HQ File | RLA File | Lic.No/Date:0310789474 | Defer Date: |

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:01/84/050/00236/AM15/ :03/95/040/00501/AM15/ 19.09.2014

27.08.2015

Decision: Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Rakesh P. Dhoundiyal, Deputy General Manager alongwith Technical person of the firm appeared before the committee. The representatives of the firm explained the case in detail. After hearing the Committee asked the representatives of the firm to show the documents, like production sheet, export sheet etc certified by Charted Accountant, for justification of higher wastage required by the firm. Hence case stand deferred for re-listing on 27.08.2015.

| ALC3/2014 | SAFETY APPLIANCES | Micet Mor Bate. 1010. | Status: Deferred |
|------------------------|------------------------|------------------------|------------------|
| HQ File | RLA File | Lic.No/Date:0210204999 | Defer |
| :01/84/050/00265/AM15/ | :02/24/040/00124/AM15/ | 19.09.2014 | Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 29.04.2015. But reply is still being awaited. Therefore, it was decided to defer the case for relisting on 27.08.2015.

| MICSIEUT | INTERNATIONAL | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|-------------------------|---------------|---|------------------|
| HQ File | TELL I I III | Lic.No/Date:0210205166 | Defer |
| 3:01/84/050/00267/AM15/ | | 17.11.2014 | Date:27.08.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested to furnish the weight of the export item and net content of inputs in export product in this case vide letter dated 27.04.2015, but no reply received from the firm till date. Therefore it was decided to await the same and defer the case for relisting on 27.08.2015.

| Case No.:5/36/84- ALC3/2014 | TEXTILE MILLS LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|--------------------------------|------------------------|---|------------------|
| HQ File | RLA File | Lic.No/Date:3510044597 | Defer |
| :01/84/050/00287/AM15/ | :35/24/040/00025/AM15/ | 04.12.2014 | Date:13.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter was issued by DC (MSME) to the firm but the reply is not satisfactory. Therefore, it was decided to grant PH to the firm for 13.08.2015.

| Case No.:25/40/84- 10 ALC3/2014 | Party Name:INDO RAMA SYNTHETICS (INDIA) LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
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HQ File RLA File Lic.No/Date:5010002172 Defer :01/84/050/00349/AM15/ :50/24/040/00014/AM15/ 12.12.2014 Date:27.08.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. A deficiency letter was issued to the firm on 05.06.2015 by D/o C&PC). But reply is still being awaited. Therefore, it was decided to defer the case for relisting on 27.08.2015.

| | Case No.:38/40/84- ALC3/2014 | ENTERPRISES | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|-----------------------------------|---------------|---|--------------------------|
| 11 | HQ File :01/84/050/00362/AM15/ | TELLI I I III | Lic.No/Date:0410159911 19.12.2014 | Defer Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the justification of higher wastage in visible loss. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. The documents received from the firm have been forwarded to the DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 27.08.2015.

| | Case No.:4/44/84- ALC3/2014 | Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD., | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Reject |
|----|-----------------------------------|--|---|-------------------|
| 12 | HQ File :01/84/050/00374/AM15/ | RLA File :52/24/040/00050/AM15/ | Lic.No/Date:5210041355 19.12.2014 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015 but reply of the firm has not been received so far. Therefore the Committee was unable to calculate the requirement of the firm and constrained to reject the case.

| | | TEXTILE MILES ETS | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|---|-----------------------------------|-------------------|---|--------------------------|
| 2 | HQ File :01/84/050/00413/AM15/ | TCL211 IIIC | Lic.No/Date:3510044643 06.01.2015 | Defer Date:13.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination/ comments. As informed by the representative of DC (MSME) a deficiency letter has been issued to the firm for seeking some requisite information/documents but reply received from the firm is not complete. Therefore, it was decided to grant PH to the firm for 13.08.2015.

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| | Case No.:7/44/84- ALC3/2014 | Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD. | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|--|--------------------------------|---|---|------------------|
| | HQ File :01/84/050/00377/AM15/ | RLA File :05/24/040/00492/AM15/ | Lic.No/Date:0510392942 21.01.2015 | |
| | Decision: | | | |

| Case No.:33/9/84- ALC3/2015 | DI MILE DO CITI | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|--------------------------------|------------------------------------|---|---------------------|
| HQ File:01/84/050/00078/AM16 | RLA File :03/95/040/00897/AM15/ | Lic.No/Date:0310793499 02.02.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/42/2015-16/169 dated 13.07.2015 as detailed below:

| 15 | S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|----|-------|--|-----------------|--|------------------|
| 1 | 1. | Suitcase made of plastic namely firelite SP 55 cm (size -40.5cmX55cm X20cm) | | PES Heat Emb+ PU 2 fading polyester fabric | 1500 Sqms |

Note: other items mentioned at Sr. no. 1,2,3,4 and 6 are allowed net to net with accountability.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:11/4/84- ALC3/2015 | Party Name: MICAPLY, | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Reject |
|-------------------------------------|----------------------|---|-------------------|
| HQ File 6 :01/84/050/00040/AM16/ | | Lic.No/Date:1110028134 24.03.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter was under examination of DIPP. The DIPP has issued a deficiency letter in this case. No response received from the firm so far. Therefore the committee was unable to calculate the requirements of the firm and constrained to reject the case.

| Case No.:10/9/84- ALC3/2015 | Party Name:FLEXITUFF INTERNATIONAL LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred | |
|--------------------------------|--|---|---------------------|--|
|--------------------------------|--|---|---------------------|--|





HQ File RLA File Lic.No/Date:5610004586 Defer :01/84/050/00055/AM16/ :56/24/040/00002/AM16/ 13.04.2015 Date:27.08.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/comments. The case stands for re-listing on 27.08.2015.

| | Case No.:1/12/84- ALC3/2015 | Party Name: TECHFAB (INDIA) INDUSTRIAL LTD | | Status: Deferred |
|----|--------------------------------|--|------------------------|---------------------|
| 18 | HQ File | RLA File | Lic.No/Date:0310795268 | Defer |
| | :01/84/050/00088/AM16/ | :03/95/040/00581/AM15/ | 13.04.2015 | Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter the matter is under examination of DC (MSME) and M/o C&PC for their comments. The case stands deferred for re-listing on 27.8.2015.

| A | ALC3/2015 | INTERNATIONAL | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|------|-----------|------------------------------------|---|--------------------------|
| 19 H | | RLA File :56/24/040/00001/AM16/ | Lic.No/Date:5610004588 15.04.2015 | Defer Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/comments. The case stands for re-listing on 27.08.2015.

| Case No.:7/15/84- | Party Name: BRIGHT | | Status: |
|-----------------------|----------------------|------------------------|----------|
| ALC3/2015 | CHOICE OVERSEAS | | Approved |
| HQ File | RLA File | Lic.No/Date:0310795318 | |
| :01/84/050/00122/AM16 | :03/94/040/0015/AM16 | 15.04.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the authorization issued in this case as per written comments of Regional Office of Textile Commissioner, Noida vide their ID Note No. 7(267\0/14/DGFT/RON/109 dated 06.08.2015, as detailed below:

| S.No. | Export Product | Export Quantity | Import item | Qty. allowed |
|-------|--|--------------------|--|-----------------|
| 1. | Men's pant made out of 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% (Item Style No. ADVP) | Nos | 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% | |



| 2. | Men's shorts made out of 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% (Item /Style No. ADVS) | | 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% | |
|----|---|--|--|--|
| 3. | Men's pant made out of 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% (Item/ Style No. CTP) | The same of the sa | 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% | |
| 4. | Women's pant made out of 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% (Item /Style No. WTP) | 1000 Nos | 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% | |
| 5. | Men's pant made out of 100% Nylon woven fabric width 58 inch (+-10%) GSM -164+_ 10% (Item/ Style No. Busp | Nos | 100% Nylon woven fabric width 59 inch (+-10%) GSM -164+_ 10% | |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:18/9/84- ALC3/2015 | EXPORTS PVT. LTD. | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Withdrawn |
|----|--------------------------------|-------------------|---|----------------------|
| 21 | HQ File :01/84/050/00063/AM16 | | Lic.No/Date:0710108078 17.04.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that vide their letter dated 06.07.2015 the applicant firm has informed that the authorization in question has been surrendered to RA by them. Therefore the committee decided to withdrawn the case from the agenda items.

| | Case No.:26/9/84- ALC3/2015 | SILKS | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|--------------------------------|------------------------|---|---------------------|
| 22 | HQ File | RLA File | Lic.No/Date:0710108083 | Defer |
| | :01/84/050/00071/AM16/ | :07/24/040/00456/AM15/ | 17.04.2015 | Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter the matter is under examination of DC (MSME) and TC office, Noida for their comments. The case stands deferred for re-listing on 27.8.2015.

| Meet No/Date: 15/84- | Status: |
|----------------------|----------|
| ALC3/2015 | Approved |
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HQ File RLA File Lic.No/Date:0310795400 :01/84/050/00135/AM16 :03/95/040/01104/AM15 17.04.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|-----------------|-------------|------------------|
| 1. | Flax Fabrics (dyed / undyed) HS code: 53091110/53091120/ | 14,245 Kgs | Flax Yarn | 14,957 Kgs |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 24 | | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|--------------------------------|--|---|------------------------|
| | HQ File :01/84/050/00056/AM16/ | | Lic.No/Date:5610004595 23.04.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 27.08.2015.

| Case No.:20/9/84- ALC3/2015 | Party Name:CONCEPT CLOTHING | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|-------------------------------------|------------------------------------|---|------------------------|
| HQ File 5 :01/84/050/00065/AM16/ | RLA File :05/23/040/00608/AM15/ | Lic.No/Date:0510393916 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished the detail information in response to our letter dated 21.07.2015. The same has handed over to Tech Authority for their examination and comments. Therefore the committee decided to defer the case for re-listing on 27.08.2015.

| | Case No.:22/9/84- ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|-----------------------------------|------------------------------------|---|------------------------|
| 26 | HQ File :01/84/050/00067/AM16/ | RLA File :05/24/040/00021/AM16/ | Lic.No/Date:0510393964 24.04.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer



the case for re-listing on 27.08.2015.

| | Case No.:23/9/84- ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | | Status: Deferred |
|----|-----------------------------------|------------------------------------|--------------------------------------|------------------------|
| 77 | HQ File :01/84/050/00068/AM16/ | RLA File :05/24/040/00019/AM16/ | Lic.No/Date:0510393962 24.04.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 27.08.2015.

| | Case No.:24/9/84- ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | | Status: Deferred |
|----|-----------------------------------|------------------------------------|--------------------------------------|------------------------|
| 28 | HQ File :01/84/050/00069/AM16/ | RLA File :05/24/040/00020/AM16/ | Lic.No/Date:0510393963 24.04.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD /CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 27.08.2015.

| Case No.:30/9/84- ALC3/2015 | Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD. | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|--------------------------------|---|---|---------------------|
| HQ File | RLA File | Lic.No/Date:0510393978 | |
| :01/84/050/00075/AM16/ | :05/24/040/00011/AM16/ | 24.04.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|--------------------|---|---------------------|
| 1. | Girls Jumpsuit (Romper) in 100% Rayon printed woven fabrics, GSM 110+-10% (Style no. 538009) | | 100% Rayon printed woven fabrics, GSM 110+-10% | 2.19 Sqm /Pc) |



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| 2. | Girls Jumpsuit (Romper) in 100% Rayon solid dyed woven fabrics, GSM 110+-10% (Style no. 538008) | | 100% Rayon solid dyed woven fabrics, GSM 110+-10% | 2.19 Sqm /Pc) |
|----|--|-----|--|---------------------|
| 3. | Ladies top in 100% Polyester printed woven fabrics, GSM:105+-10% with Indian lining(Style No. 466218/743292) | Nos | 100% Polyester printed woven fabrics, GSM:105+-10% | 1.13 Sqm /Pc) |
| 4. | Ladies top in 100% polyester solid dyed woven fabrics, GSM:111+-10% with Indian lining (Style No. 466218/743292) | | 100% polyester solid dyed woven fabrics, GSM:111+-10% | 1.12 Sqm /Pc) |

The GSM should be match in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:5/9/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|--------------------------------|---|---|--------------------------|
| HQ File :01/84/050/00050/AM16/ | | Lic.No/Date:0510394005 28.04.2015 | Defer Date:27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished the detail information in response to our letter dated 29.06.2015. The same has handed over to Tech Authority for their examination and comments. Therefore the committee decided to defer the case for re-listing on 27.08.2015.

| | Case No.:7/9/84- ALC3/2015 | Party Name: PRICE AND BUCKLAND (INDIA) PVT. LTD. | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|-----------------------------------|--|---|------------------------|
| 31 | HQ File :01/84/050/00052/AM16/ | RLA File :05/24/040/00001/AM16/ | Lic.No/Date:0510394020 28.04.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter was under examination of DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. However, it is noted that the firm did not furnish CAD/CAM, Sketch and measurement of export product in dthis case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 27.08.2015

| 32 | Case No.:13/9/84- ALC3/2015 | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|--------------------------------|--|---|------------------------|
| | HQ File :01/84/050/00058/AM16/ | RLA File :11/24/040/00001/AM16/ | Lic.No/Date:1110028137 29.04.2015 | Defer Date: 27.08.2015 |





Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/comments. The case stands for re-listing on 27.08.2015.

| Case No.:22/15/84- ALC3/2015 | Party Name:LAHOTI OVERSEAS LTD. | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|---------------------------------|------------------------------------|---|---------------------|
| | RLA File :03/95/040/00024/AM16 | Lic.No/Date:0310795616 29.04.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|------------------------------------|-----------------|--|------------------|
| 1. | Combed 12/1+55 dtex pva yarn | 1,40,000 Kgs | 100% Polyvinyl alcohol pva water soluble multifilament yarn "solvorn"55 dtex | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:8/15/84- ALC3/2015 | BIRLA NUVO | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|--------------------------------|-----------------------------------|---|---------------------|
| HQ File :01/84/050/00123/AM16 | RLA File :02/24/040/00006/AM16 | Lic.No/Date:0210205761 01.05.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|--------------------|--|------------------|
| 1. | 100% Linen Greige woven fabric, GSM 180+-10% (net content 5283.20 Sqms / 950.97 Kgs) | 4000 Meters | Flax Yarn upto 80 lea/nm single ply/double ply / multipleply | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



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| | Case No.:14/15/84- ALC3/2015 | Party Name: SHREEAMBICA GEOTEX PVT. LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|-----------------------------------|---|---|------------------------|
| 35 | HQ File :01/84/050/00129/AM16/ | RLA File :08/24/040/00027/AM16/ | Lic.No/Date:081035179 01.05.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/comments. The case stands for re-listing on 27.08.2015.

| | Case No.:15/15/84- ALC3/2015 | Party Name: RANGER APPAREL EXPORT PRIVATE LIMITED | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|----------------------------------|---|---|------------------------|
| 36 | HQ File :01/84/050/00130/AM16 | RLA File :07/21/040/00061/AM16 | Lic.No/Date:0710108147 01.05.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/comments. The case stands for re-listing on 27.08.2015.

| | Case No.:27/9/84- ALC3/2015 | Party Name:TEXCO FASHIONS | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|-----------------------------------|------------------------------------|---|------------------------|
| 37 | HQ File :01/84/050/00072/AM16/ | RLA File :07/24/040/00029/AM16/ | Lic.No/Date:0710108173 11.05.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply received from the firm is incomplete. Therefore it was decided to ask the firm again for CAD and measurement and defer the case for re-listing on 27.08.2015.

| | Case No.:31/9/84- ALC3/2015 | RAMA SYNTHETICS | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|-----------------------------------|------------------------------------|---|------------------------|
| 38 | HQ File :01/84/050/00076/AM16/ | RLA File :50/24/040/00003/AM16/ | Lic.No/Date:5010002203 11.05.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/comments. The case stands for re-listing on 27.08.2015.

| 39 | Case No.:25/9/84- ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|--------------------------------|-----------------------------------|---|---------------------|
| | HQ File | RLA File | Lic.No/Date:0510394212 | Defer |



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:01/84/050/00070/AM16/ :05/24/040/00066/AM16/ 13.05.2015

Date:27.08.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 27.08.2015.

| 40 | Case No.:2/15/84- ALC3/2015 | Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred | |
|----|--|--|---|--------------------------|--|
| | HQ File :01/84/050/000117/AM16/ | RLA File :02/24/040/00218/AM16/ | Lic.No/Date:0210205794 14.05.2015 | Defer Date:27.08.2015 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/comments. The case stands for re-listing on 27.08.2015. | | | | |

| 41 | Case No.: 10/15/84- ALC3/2015 | Party Name: SWETA CHAUDHRY FIBRETEC | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|----------------------------------|---|---|--------------------------|
| | HQ File: 01/84/050/00125/AM16 | RLA File: 02/24/040/00012/AM16/ | Lic.No/Date:0210205811 19.05.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide Manufacturing process, sketch, measurement and CAD in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 27.08.2015.

| | Case N ALC3/2 | o.:18/15/84- 2015 | | S PVT. LTD | Meet No/Date: 15 ALC3/2015 30.07.2015 | /84- | Status: Approved |
|----|---|---|--------------------------|-------------|---|--------|---------------------------------|
| | HQ File :01/84/0 | 950/00133/AM16 | RLA File :03/95/040/0 | | Lic.No/Date:0310 20.05.2015 | 796041 | |
| 42 | Decision: The Committee considered the case as per agenda alongwith other mand went through the details submitted in this case. Accordingly, Co deliberations in consultation with representatives of technical authorities presenting decided to ratify the Advance Authorization issued in this case as detail | | | | | | mmittee after present in the |
| | S.No. | | Export Quantity | Import item | | | allowed |
| | 1. | Dyed Polyester texturized filament yarn assorted colours | 11,000 Kgs | - 1 - | ester texturized arn (Grey raw | 11,000 | Kgs |
| | | _ | | | | 117 | |



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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:1/9/84- ALC3/2015 | LIMITED | Micel NorDate. 15/01 | Status: Deferred |
|------------------------------------|---------|--------------------------------------|------------------------|
| HQ File 3:01/84/050/00046/AM16/ | KLATIC | Lic.No/Date:0810135346 22.05.2015 | Defer Date: 27.08.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter was issued to the firm for providing CAD/CAM, measurement Chart, manufacturing process but no reply received from the firm. Therefore it was decided to await for the same and defer the case for re-listing on 27.08.2015.

| 44 | Case No.: 11/15/84- ALC3/2015 | DENIM PVT LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|----------------------------------|---------------|---|--------------------------|
| | | ILLI I IIC . | 26.05.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. The case stands defer for relisting on 27.08.2015.

| 45 | Case No.: 4/15/84- ALC3/2015 | SAFETY INDIA PVT LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|---------------------------------|-------------------------|---|--------------------------|
| | | ILLI I IIC . | Lic.No/Date: 3410041251 27.05.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. The case stands defer for relisting on 27.08.2015.

| | Case No.:3/15/84- ALC3/2015 | PRAKASH TEXTILES | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|--|----------------------------------|----------------------------------|---|---------------------|
| | HQ File :01/84/050/00118/AM16 | RLA File :52/24/40/00011/AM16 | Lic.No/Date:5210041535 28.05.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the





| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|---|------------------|
| | Grey Fabrics made from Cuprammonium filament yarn upto 50 denier , GSM upto 40 +-10% | 2100 Kgs | Cuprammonium filament yarn upto 50 denier | 2142 Kgs |

| 47 | Case No.: 21/15/84- ALC3/2015 | Party Name: MODERN APPARELS | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|----------------------------------|--------------------------------|---|--------------------------|
| | 114 1110. | RLA File: 03/95/040/00129/AM16 | Lic.No/Date: 310796325 29.05.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. The case stands defer for relisting on 27.08.2015.

| | Case No.:1/15/84- ALC3/2015 | Party Name: FLEXIRUFF INTERNATIONAL LTD | | Status: Deferred |
|----|----------------------------------|---|--------------------------------------|------------------------|
| 48 | HQ File :01/84/050/00116/AM16 | RLA File :56/24/040/00010/AM16/ | Lic.No/Date:5610004615 01.06.2015 | Defer Date: 27.08.2015 |

Decision: The Committee considered the case as per agenda along with other relevant papers and refer the case to Deptt. of C&PC for their examination/comments. The case stands for relisting on 27.08.2015.

| 49 | ALC3/2015 | Party Name: FLEXIRUFF INTERNATIONAL LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred | |
|----|--|---|---|------------------------|--|
| | HQ File :01/84/050/00121/AM16 | RLA File :56/24/040/00009/AM16 | Lic.No/Date:5610004614 01.06.2015 | Defer Date: 27.08.2015 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to Deptt. of C&PC for their examination/ comments. The case stands for relisting on 27.08.2015.

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| 50 | Case No.: 19/15/84- ALC3/2015 | Party Name: SAATI KUSUMGAR INDIA PVT LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|----------------------------------|--|---|--------------------------|
| | my me. | RLA File: 03/95/040/00131/AM16 | Lic.No/Date: 310796414 04.06.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. The case stands defer for relisting on 27.08.2015.

| 51 | Case No.: 9/15/84- ALC3/2015 | Party Name: SWETA CHAUDHRY FIBRETEC | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|---------------------------------|---|---|--------------------------|
| | HQ File: 01/84/050/00124/AM16 | RLA File: 02/24/040/00031/AM16/ | Lic.No/Date:0210205880 11.06.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not provide Manufacturing process, sketch, measurement and CAD in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 27.08.2015.

| Case No.:12/15/84- ALC3/2015 | Party Name: ASHUTOSH FIBRE PVT. LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|----------------------------------|---|---|---------------------|
| HQ File :01/84/050/00127/AM16 | 100.11.11 | Lic.No/Date:0810135484 17.06.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

| meeting | , decided to rutily | tile i itt i til | | |
|---------|---------------------|------------------|---------------------------|----------|
| S.No. | Export | Export | Import item | Quantity |
| | Product | Quantity | | allowed |
| 1. | Tex yarn | 10,000 Kgs | Para Aramid fabrics waste | 5376 Kgs |
| | | | Acrylic staple fiber | 2604 Kgs |
| | | | Viscose staple fiber | 2604 Kgs |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 53 | Case No.:13/15/84- ALC3/2015 | Party Name: HUDA TEXPRINT | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Approved |
|----|---------------------------------|------------------------------|---|---------------------|
|----|---------------------------------|------------------------------|---|---------------------|





| HQ File | RLA File | Lic.No/Date:0810135533 |
|-----------------------|----------------------|------------------------|
| :01/84/050/00128/AM16 | :08/24/40/00071/AM16 | 23.06.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---|-----------|----------------------------------|----------|
| | | Quantity | | allowed |
| 1. | 100% Dyed printed silk | 15611.511 | Thrown silk yarn | 21700 |
| | fabrics made of thrown silk yarn of 20 /22 Denier | Kgs | (gummed and untwisted), of 20 | Kgs |
| | in hanks of any grade (Net content 15611.511Kgs) | | /22 Denier in hanks of any grade | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 54 | Case No.: 5/15/84- ALC3/2015 | Party Name: AMRIT EXPORTS PVT LTD | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|---------------------------------|--------------------------------------|---|--------------------------|
| | my me. | RLA File: 02/24/040/00020/AM16 | Lic.No/Date: 0210205915 24.06.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. The case stands defer for relisting on 27.08.2015.

| 55 | Case No.: 16/15/84- ALC3/2015 | Party Name:K H EXPORTS INDIA PRIVATE LIMITED | Meet No/Date: 15/84- ALC3/2015 30.07.2015 | Status: Deferred |
|----|----------------------------------|--|---|--------------------------|
| | my me. | RLA File: 04/24/040/00085/AM16 | Lic.No/Date: 0410160763 03.07.2015 | Deferred date 27.08.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DIPP for their comments. The case stands defer for relisting on 27.08.2015.

Manual agenda cases

(56)

| Case No.146 | M/s Royal Touch Fablon (P) Ltd | |
|------------------------------|-----------------------------------|--|
| NC Meeting No. 15/AM16 dated | File No.01/84/050/0245/AM15/DES-V | |
| 30.07.2015 | | |





Re-fixation of input output norms in respect of Advance Authorization No. 0210204971 dated 12.09.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as detailed below:-

| S.No | Export Product | Export | Import item | Quantity allowed |
|-------|--|----------------|---------------------------------|--|
| 5.110 | Laport Froduct | Quantity | Import item | |
| 1. | PP Woven FIBC Bag: 1 MT | 1356.080 MT | P.P. Granules | 1.10 Kgs./kg. Content in export product. |
| | consisting of 0.76893 MT | | LLDPE Granules | 1.05 Kgs./kg. Content in export product. |
| | polypropylene Granules, 0.01207 | | LDPE for lamination | 1.05 Kgs./kg. Content in export product. |
| | MT LDPE Granules, 0.06033 MT | | Synthetic Filament varn | 1.05 Kgs./kg. Content in export product |
| | LLDPE Granules, 0.09481 | | Master batch (organic compound) | 45MT |
| | MT Synthetic | | U.V. Stabilizer | 36MT. |
| | filament Yarn, 0.03017 MT Master batch 0.02413 MT UV stabilizer and | | Printing ink and reducer | 14MT |
| | 0.00956 printing Ink and Reducer. | | | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(57)

| Case No.147 | M/s Gaurav International |
|---|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/108/AM16/DES-V |
| Fixation of input output norms in 1 | respect of Annual Advance Authorization No. 0510389414 dated |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D Note No. 37(5)/53/2015-16/Hos/183 dated 03.08.2015,as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|---|-----------------|--|------------------|
| 1. | Ladies Blouse made of 55% Linen 45% Rayon Bleached Woven Fabric GSM-100 (Tolerance Plus or Minus | Nos | 55% Linen 45% Rayon Bleached Woven Fabric GSM- 100 (Tolerance Plus or Minus 10%), width 53" | /pc |





The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(58)

| Case No.148 | M/s Gaurav International |
|---|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/109/AM16/DES-V |
| Fixation of input output norms in 1 19.11.2014. | respect of Annual Advance Authorization No. 0510392064 dated |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D Note No. 37(5)/53/2015-16/Hos/191 dated 04.08.2015,as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity |
|-------|--|-----------------|--|----------------|
| 1. | Ladies Blouse made of 100% Silk Dyed woven fabric GSM- 58(Tolerance Plus or Minus 10%), Style No: E5595 | 170 Nos | 100% Silk Dyed woven fabric GSM-58(Tolerance Plus or Minus 10%), | 2.50 |
| 2. | Ladies Dress made of 100% Silk Dyed woven fabric GSM- 58(Tolerance Plus or Minus 10%), Style No: E5881 | 2050 Nos | 100% Silk Dyed woven fabric GSM-58 | 2.25 Sqm/pc |
| 3. | Ladies Top made of 100% Polyester Printed woven fabric GSM-49(Tolerance Plus or Minus 10%), Style No: 390699,390965,393270. | 7200 Nos | 100% Polyester Printed woven fabric GSM-49 (Tolerance Plus or Minus 10%) | 1.67 Sqm/pc |
| 4. | Ladies Top made of 100% Polyester Dyed woven fabric GSM-80(Tolerance Plus or Minus 10%), Style No: 391153,392127 | 15900 Nos | 100% Polyester Dyed woven fabric GSM-80 (Tolerance Plus or Minus 10%), | 1.65 Sqm/pc |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| M/s Fashion Accessories, Gurgaon |
|----------------------------------|
| File No.01/84/171/97/AM-16/DES-V |
| |





dated 25.10.2013

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

| S. | Export Product | Export Quantity | Import item | Quantity |
|--------|--|-----------------|--|---------------------------------|
| No. 1. | Comforter Cover made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-94"X96" | 500 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 17.73 Sq. meter per piece |
| 2. | Comforter Cover made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-110"X96" | 400 Nos. | 100% Linen woven dyed fabric, GSM-170+/- 10%, Width 116" (unwashed) | 20.23 Sq. meter per piece |
| 3. | Sham made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-20"X28" | 450 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 1.52 Sq. meter per piece |
| 4. | Sham made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-20"X36" | 350 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 1.92 Sq. meter per piece |
| 5. | Sham made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-26"X26" | 500 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 0.62 Sq. meter per piece |
| 6. | Pillow made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-12"X24 | 100 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 0.70 Sq. meter per piece |
| 7. | Pillow made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-18"X18 | 100 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 3.38 Sq. meter per piece |
| 8. | Quilted Coverlet made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-94"X96 | 250 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 3.66 Sq. meter per piece |
| 9. | Quilted Coverlet made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-110"X96 | 250 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 1.25 Sq. meter per piece |



| 10. | Quilted Sham made of 100% | 200 | 100% Linen woven dyed | 0.70 Sq. |
|-----|--|-------------|---|---------------------------------|
| 10. | Linen woven dyed fabric, GSM-175+/-10%, Size- 20"X28 | Nos. | fabric, GSM-170+/-10%, Width 116"(unwashed) | meter per piece |
| 11. | Quilted Sham made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- 20"X36" | 250 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 1.57 Sq. meter per piece |
| 12. | Quilted Sham made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- 20"X26" | 250 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 0.70 Sq. meter per piece |
| 13. | Pillow made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-14"X26" | 150 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 0.85 Sq. meter per piece |
| 14. | Pillow made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size-18"X18 | 150 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 0.90 Sq. meter per piece |
| 15. | Flat Sheet made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- 92"X108" | 100 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 9.50 Sq. meter per piece |
| 16 | Fitted Sheet made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- 60"X80"+16" | 110 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 10.93 Sq. meter per piece |
| 17. | Flat Sheet made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- 110"X108" | 350 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 9.93 Sq. meter per piece |
| 18. | Fitted Sheet made of 100% Linen woven dyed fabric, GSM-175+/-10%, Size- 78"X80"+16" | 250 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 10.70 Sq. meter per piece |
| 19. | Pillow Case made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- 20"X32" | 500 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, Width 116"(unwashed) | 1.21 Sq. meter per piece |
| 20. | Pillow Case made of 100% Linen woven dyed fabric, GSM-170+/-10%, Size- | 500 Nos. | 100% Linen woven dyed fabric, GSM-170+/-10%, | 2.12 Sq. meter per piece |



| 20"X40" | Width 116"(unwashed) |
|---------|----------------------|
| | |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.150 | M/s Fashion Accessories, Gurgaon |
|---|---|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/95/AM-16/DES-V |
| Fixation of input output norms dated 15.09.2014 | in respect of Annual Advance Authorization No. 0510391118 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|----------------------------|----------|----------------------------|----------|
| | | Quantity | | allowed |
| 1. | Napkin made of 100% Linen | 3744 | 100% Linen Woven Fabric | 0.72 |
| | Woven Fabric GSM-290 | Nos | GSM-290 (Tolerance Plus or | Sqm/pc |
| | (Tolerance Plus or Minus | | Minus 10%), Width | |
| | 10%), Size 20"X20" | | 106"(unwashed) | |
| 2. | Table Runner made of 100% | 500 | 100% Linen Woven Fabric | 2.20 |
| | Linen Woven Fabric GSM-290 | Nos | GSM-290 (Tolerance Plus or | Sqm/pc |
| | (Tolerance Plus or Minus | | Minus 10%), Width | |
| | 10%), Size 16"X108" | | 106"(unwashed) | |
| | | | | |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(61)

| Case No.151 M/s Fashion Accessories, Gurgaon | | | | |
|--|---|--|--|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/95/AM-16/DES-V | | | |
| Fixation of input output norms | in respect of Annual Advance Authorization No. 0510391118 | | | |

Fixation of input output norms in respect of Annual Advance Authorization No. 0510391118 dated 25.10.2013.

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---------------------------|----------|----------------------------|----------|
| | | Quantity | | allowed |
| 1. | Table Runner made of 100% | 1500 | 100% Linen Dyed Fabric | 1.36 |
| | Linen Dyed Fabric GSM-162 | Nos | GSM-162 (Tolerance Plus or | Sqm/pc |
| | (Tolerance Plus or Minus | | Minus 10%), Width | |
| | 10%), Size 14"X90" | | 60"(unwashed) | |
| 2. | Sham made of 100% Linen | 1500 | 100% Linen Dyed Fabric | 1.80 |
| | Dyed Fabric GSM-162 | Nos | GSM-162 (Tolerance Plus or | Sqm/pc |
| | (Tolerance Plus or Minus | | Minus 10%), Width | |



| | 10%), Size 20"X42" | | 60"(unwashed) | |
|----|---|-----|--|--------|
| 3. | Sham made of 100% Linen Dyed Fabric GSM-162 (Tolerance Plus or Minus 10%), Size 20"X32 | Nos | 100% Linen Dyed Fabric GSM-162 (Tolerance Plus or Minus 10%), Width 60"(unwashed) | Sqm/pc |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.151 | M/s Fashion Accessories, Gurgaon |
|--|---|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/96/AM-16/DES-V |
| Fixation of input output norms dated 25.10.2013. | in respect of Annual Advance Authorization No. 0510391118 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D Note No. 37(5)/58/2015-16/Hos/191 dated 04.08.2015, as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|-----------------------------|----------|---------------------------|----------|
| | | Quantity | | allowed |
| 1. | Napkin made of 100% Linen | 10,500 | 100% Linen woven Dyed | 0.32 Sqm |
| | Dyed Fabric GSM-345 | Nos | Fabric GSM-345 (Tolerance | /pc |
| | (Tolerance Plus or Minus | | Plus or Minus 10%), Width | |
| | 10%), Size 20"X20" | | 72"(unwashed) | |
| 2. | Placemat made of 100% Linen | 9500 | 100% Linen Woven Dyed | 0.24 Sqm |
| | Dyed Fabric GSM-345 | Nos | Fabric GSM-345 (Tolerance | /pc |
| | (Tolerance Plus or Minus | | Plus or Minus 10%), Width | |
| | 10%), Size 14"X20" | | 72"(unwashed) | |
| 3. | Table Runner made of 100% | 3500 | 100% Linen Woven Dyed | 1.60 Sqm |
| | Linen Dyed Fabric GSM-345 | Nos | Fabric GSM-345 (Tolerance | /pc |
| | (Tolerance Plus or Minus | | Plus or Minus 10%), Width | |
| | 10%), Size 16"X108" | | 72"(unwashed) | |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (63)

| Case No.153 | M/s Orient Craft Ltd., New Delhi. |
|--|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/102/AM-16/DES-V |
| Fixation of input output norms 12.02.2014. | s in respect of Advance Authorization No. 0510379237 dated |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the



authorisation issued in this case, as per written comments of DC (MSME) vide their I.D Note No. 37(5)/55/2015-16/Hos/185 dated 03.08.2015 as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|--------------------|---|--------------------------------|
| 1. | Throw made of 100% Linen Woven Fabric, Size 130X170 Cms,GSM-135+/-10%, Style: Linen Throw | 1500 Nos. | 100% Linen Woven Fabric, GSM-135+/-10%, Width 63" | 1.95 Sq. meter per piece |
| 2. | Linen Sham quilted made of 100% Linen Woven Fabric, GSM-135+/-10%, Size 30X50 cmsStyle: Linen Sham Quilted | | 100% Linen Woven Fabric, GSM-135+/-10%, Width 63" | 0.30 Sq. meter per piece |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.154 | M/s Orient Craft Ltd., New Delhi. |
|--|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/101/AM-16/DES-V |
| | s in respect of Advance Authorization No. 0510376607 dated |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S. No. | Export Product | Export Ouantity | Import item | Quantity |
|-----------|--|-----------------|---|--------------------------|
| 1. | Rosewood Duvet Cover Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and | 284 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 11.47 Sqm / per piece |
| | Border made of 70% cotton 30% Silk woven fabric GSM 68+- 10%,Size-70"X92" | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 1.24 Sqm / per piece |
| 2. | Rosewood Duvet Cover Front & Back made of 100% Cotton woven dyed fabric, GSM-120+/-10% and | 534 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 14.72 Sqm / per piece |
| | Border made of 70% cotton 30% Silk woven fabric GSM 68+- 10%,Size-90"X92" | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 1.33 Sqm / per piece |
| 3. | Rosewood Duvet Cover Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and | 798 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 17.36 Sqm / per piece |





| | Border made of 70% cotton 30% Silk woven fabric GSM 68+- 10%,Size-106"X92" | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 1.40 Sqm / per piece |
|----|---|--------------|---|-------------------------|
| 4. | Rosewood Flat Sheet Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and | 284 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 6.10 Sqm / per piece |
| | Border made of 70% cotton 30% Silk woven fabric GSM 68+- 10%,Size-72"X102" | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 0.58 Sqm / per piece |
| 5. | Rosewood Flat Sheet Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and Border made of 70% cotton 30% Silk woven fabric GSM 68+-10%.Size-81"X102" | 448 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 6.84 Sqm / per piece |
| | | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 0.65 Sqm / per piece |
| 6. | Rosewood Flat Sheet Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and Border made of 70% cotton 30% Silk woven fabric GSM 68+-10%,Size-100"X112" | 578 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 8.31 Sqm / per piece |
| | | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 0.79 Sqm / per piece |
| 7. | Rosewood Flat Sheet Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and Border made of 70% cotton 30% Silk woven fabric GSM 68+-10%,Size-118"X112 | 378 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 9.78 Sqm / per piece |
| | | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 0.93 Sqm / per piece |
| 8. | Rosewood Pillow case Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and | 1586 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 1.53 Sqm / per piece |
| | Border made of 70% cotton 30% Silk woven fabric GSM 68+-10%.Size-20"X32 | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 0.63 Sqm / per piece |
| 9. | Rosewood Pillow case Front & Back made of 100% Cotton woven | 2032 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" | 1.84 Sqm / per piece |
| | fabric, GSM-120+/-10% and Border made of 70% cotton 30% Silk woven fabric GSM 68+- 10%,Size-20"X40" | | 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 0.70 Sqm / per piece |



| 10. Rosewood Pillow case Front & Back made of 100% Cotton woven fabric, GSM-120+/-10% and Border made of 70% cotton 30% Silk woven fabric GSM 68+-10%,Size-26"X26" | 1656 Nos. | 100% Cotton woven fabric, GSM-120+/- 10%, Width 114" 70% cotton 30% Silk woven fabric GSM 68+-10%, Width 54" | 1.72 Sqm / per piece 0.64 Sqm / per piece |
|--|--------------|---|--|
|--|--------------|---|--|

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.155 | M/s Orient Craft Ltd., New Delhi. | |
|---|---|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/103/AM-16/DES-V | |
| Fixation of input output norm | s in respect of Advance Authorization No. 05103792682 dated | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the authorisation issued in this case, as per written comments of DC (MSME) vide their I.D Note No. 37(5)/54/2015-16/Hos/184 dated 03.08.2015 as detailed below:-

| | Export Product | | Import item | Quantity |
|----|-----------------------------|----------|-----------------------------|----------|
| | • | Quantity | | allowed |
| 1. | Daisy Lace Runner made of | 2160 | 100% Cotton Woven Fabric | |
| | 100% Cotton Woven Fabric | | GSM-252 (Tolerance Plus or | Sqm/pc |
| | GSM-252 (Tolerance Plus or | | Minus 10%), Width | |
| | Minus 10%), Size 31X230cms | * | 32cms(unwashed) | |
| 2. | Daisy Lace Placemat made of | 6480 | 100% Cotton Woven Fabric | |
| | 100% Cotton Woven Fabric | Nos | GSM-252 (Tolerance Plus or | Sqm/pc |
| | GSM-252 (Tolerance Plus or | | Minus 10%), (Tolerance Plus | |
| | Minus 10%), Size 31X48cms | | or Minus 10%), Width 32cms | |
| | | | (unwashed) | |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| (66) | |
|---|--|
| Case No.156 | M/s Orient Craft Ltd., New Delhi. |
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/104/AM-16/DES-V |
| Fixation of input output norm | s in respect of Advance Authorization No. 0510379237 dated |
| 12.02.2014. | |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below:-

| decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below. | | | | |
|--|----------------|----------|-------------|----------|
| S.No. | Export Product | Export | Import item | Quantity |
| | 1 | Quantity | | allowed |





| 1. | Calicot Quilt made of 100% linen unwashed woven Fabric GSM-160 (Tolerance Plus or Minus 10%), Size 110X80 cms | Nos | 100% Cotton Woven Fabric GSM-160(Tolerance Plus or Minus 10%), Width 115"(unwashed) | Sqm/pc |
|----|---|-----|---|--------|
| 2. | Calicot Cushion cover made of 100% Cotton Woven Fabric GSM-160, (Tolerance Plus or Minus 10%), Size 30X50cms. | | 100% Cotton Woven Fabric GSM-160 (Tolerance Plus or Minus 10%), Width 115"(unwashed) | Sqm/pc |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.7 | M/s Kabadi Shankara & Co. |
|---|--|
| NC Meeting No. 15/AM16 dated 30.07.2015 | File No.01/84/171/182/AM-15/DES-V |
| Fixation of input output norm 26.08.2014. | s in respect of Advance Authorization No. 0710106546 dated |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with Technical Members decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|---------------------------|----------|------------------------------|----------|
| | | Quantity | | allowed |
| 1. | Blankets made out by | 23,500 | 2/38 Polyester Acrylic 80:20 | 12500 |
| | using 2/38 Polyester | | blended Yarn with +/-10% | Kgs. |
| | Acrylic 80:20 and 1/16 | | Tolerance | |
| | Polyester Acrylic 80:20 | | 1/16 Polyester Acrylic 80:20 | 12,500 |
| | yarns in the ratio of 1:1 | | blended Yarn with +/-10% | Kgs. |
| | | | Tolerance | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| - 1 | V | O | , |

| Case No.158 | M/s Chelsea Mills |
|---|---|
| NC Meeting No. 15/AM16 dated 30.07.201158 | File No.01/84/171/107/AM-16/DES-V |
| Fixation of input output normal dated 27.02.2015. | s in respect of Annual Advance Authorization No. 0510393403 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with Technical Members decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | | Quantity allowed |
|-------|--|--------------------|--|------------------|
| 65B. | 71% Cotton 27% Polyester 2% Spandex | | 71% Cotton 27% Polyester 2% Spandex yarn dyed denim fabrics, | |



Me

| yarn dyed denim young girls jewel flared boot cut | GSM 323+-10% | | |
|---|----------------------------------|--------------------------------|-----------|
| | jeans (style no. | Snap Fastener | 1 set |
| | 848081/162154) | 70% Polyester 30%Cotton dyed | 0.30 Sqm/ |
| | 040001/102134) | lining fabrics, GSM 110+-10% | Pc |
| | | Transper paper with Rhinestone | 54 nos/pc |
| | Sequences | 20 nos/pc | |
| | Anti-back Staining agent(washing | 0.045 | |
| | | chemical) | Kg/pc |
| | | Anti-ozone softener | 0.03Kg/pc |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(69)

| Case No.159 M/s | | M/s C | M/s Choice Clothing Co. Pvt. Ltd. | | | |
|--|-----------------------|---------|-----------------------------------|-----------------------------------|----------|--|
| NC Meeting No. 15/AM16 dated Fi 30.07.201158 | | File No | File No.01/84/171/099/AM16/Des-V | | | |
| RA F. N 05/25/0 | No. 39/00013/AM14 | Annua | l Adv. Autl | norisation No. 0510391533 dated 1 | | |
| S.No. | Export Product | | Export | Import item | Quantity | |
| | 1 | | Quantity | | allowed | |
| 1. | Ladies Blouse (with | cami) | 1Pc | 100% Polyester Dyed Woven | 4.37 Sqm | |
| | made of 100% Polyeste | | | fabrics GSM-100 (Tolerance | /pc | |
| | | SM-92 | | Plus or Minus 10%), width 57- | | |
| | (Tolerance Plus or | Minus | | 58" | | |
| | 10%) Style No: CRC114 | | | | | |

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.160 | M/s Chelsea Mills |
|---|---|
| NC Meeting No. 15/AM16 dated 30.07.201158 | File No.01/84/171/106/AM-16/DES-V |
| Fixation of input output norm dated 27.02.2015. | s in respect of Annual Advance Authorization No. 0510393403 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with Technical Members decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|--------------------|--|------------------|
| 65B. | 71% Cotton 27% Polyester 2% Spandex | | 71% Cotton 27% Polyester 2% Spandex yarn dyed denim fabrics, | |





| | yarn dyed denim young girls jewel flared boot cut | GSM 323+-10% | |
|--|--|----------------------------------|-----------|
| | jeans (style no. | Snap Fastener | 1 set |
| | 848081/162154) | 70% Polyester 30%Cotton dyed | 0.30 Sqm/ |
| | | lining fabrics, GSM 110+-10% | Pc |
| | Transper paper with Rhinestone | 54 nos/pc | |
| | Sequences | 20 nos/pc | |
| | | Anti-back Staining agent(washing | 0.045 |
| | | chemical) | Kg/pc |
| | | Anti-ozone softener | 0.03Kg/pc |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(71)

| Case No.161 | M/s Loyal Textile Mills Ltd. Kovilpatti. Tamil Nadu. |
|--|--|
| NC Meeting No. 15/AM16 dated 30.07.201158 | File No.01/84/050/022/AM12/DES-V |
| Enhancement in Chemicals allower No. 3510033691 dated 27.04.2011 | d by Norms Committee in respect of Advance Authorization |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fixation of adhoc norms in Advance authorization issued in this case as per revised FR Chemicals recommended by Textile Commissioner, Mumbai, as detailed below:

| S. | Export | Export | Import item | Qty. al | lowed |
|-------|--|--------------------------------|--|--|--|
| No | Item | Qty. | | Earlier | Now |
| S. No | Export Item Mill made industrial work wear winter pant (45000 Pcs) | Export Qty. 81000 Pcs | Import item 1) Raw cotton 2) Nylon fibre 3) Vat Dyes 4)Flacavon 5) Ukadan 6) Silastal 7) Silastan 8) FR thread 9) 3 M thinsulate 10) Furnace Oil 11) Polyvinyl alchohal | Earlier 1) 59062.8 Kgs. 2) 751.6 Kgs 3) @ 1.5% of cotton fabric in the export product. 4) 400 gms/ Kg of fabric in the export product. 5) 47 gms/ Kg of fabric in the export product. 6) 19 gms/ Kg of fabric in the export product. 7) 2 gms/ Kg of fabric in the export product. 8) Net to net 9) Net to net. 10) As per General Note for fuel. | Now 1) 59062.8 Kgs. 2) 751.6 Kgs 3) @ 1.5% of cotton fabric in the export product. 4) 442 gms/ Kg of fabric in the export product. 5) 47 gms/ Kg of fabric in the export product. 6) 20 gms/ Kg of fabric in the export product. 7) 4 gms/ Kg of fabric in the export product. 8) Net to net 9) Net to net. |
| | | | | | 10) As per General Note for fuel. 11) 469 Kgs |





| Tho. | Mill made industrial work wear winter jacket (36000 Pcs) | | 1) Raw cotton 2) Nylon fibre 3) Vat Dyes 4)Flacavon 5) Ukadan 6) Silastal 7) Silastan 8) FR thread 9) 3 M thinsulate 10) Furnace Oil 11) Polyvinyl alchohal | 3) @ 1.5% of cotton fabric in the export product. 4) 400 gms/ Kg of fabric in the export product. 5) 47 gms/ Kg of fabric in the export product. 6) 19 gms/ Kg of fabric in the export product. 7) 2 gms/ Kg of fabric in the export product. 8) Net to net | fabric in the export product. 4) 442 gms/ Kg of fabric in the export product. 5) 47 gms/ Kg of fabric in the export product. 6) 20 gms/ Kg of fabric in the export product. 7) 4 gms/ Kg of fabric in the export product. 8) Net to net 9) Net to net. 10) As per General Note for fuel. 11) 469 Kgs |
|------|--|--|---|---|--|
|------|--|--|---|---|--|

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(72)

| Case No.162 | M/s Loyal Textile Mills Ltd. Kovilpatti. Tamil Nadu. |
|--|--|
| | File No.01/84/050/170/AM14/DES-V |
| Ratification of input output norms 22.08.2013. | in respect of Advance Authorization No. 3510041934 dated |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter was issued by DC (MSME) to the firm but the reply is not satisfactory. Therefore, it was decided to grant PH to the firm for 13.08.2015.

(73)

| Case No.163 | M/s Choice Clothing Co. Pvt. Ltd. |
|---|--|
| NC Meeting No. 15/AM16 dated 30.07.201158 | File No.01/84/171/0014/AM16/Des-V |
| RA F. No. 05/25/039/00013/AM14 | Annual Adv. Authorisation No. 0510167723 dated 30.09.2005. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm had obtained the above said authorisation from CLA, New Delhi on 30.09.2005 under para 4.24 of |FTP 2004-2009 with the validity of 24 months. Now the firm has sought relaxation in GSM condition as they did not mention GSM on B/E as well as shipping bills however they have fulfilled 100% export obligation. Since the above said case



is very old and also no record found with the best effort, the committee decided to ask the firm for appearing before the committee on 27.08.2015 and justify their claim. Therefore the matter stands deferred for 27.08.2015.
